

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 304/GT/2014

Subject : Revision of tariff of Simhadri Super Thermal Power Station Stage-I (1000 MW) from 01.04.2009 to 31.03.2014 – Truing-up of tariff determined by Commission's Order dated 12.11.2014 in Petition No. 250/GT/2013.

Date of hearing : 27.02.2015

Coram : Shri Gireesh. B. Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : NTPC Limited

Respondents : Andhra Pradesh Power Coordination Committee & 4 Others

Parties present : Shri Ajay Dua, NTPC
Shri B S Rajput, NTPC
Shri T Vinodh Kumar, NTPC
Shri Bhpinder Kumar, NTPC
Shri Ajay Mehta, NTPC
Shri Nishant Gupta, NTPC

Record of Proceedings

This petition has been filed by the petitioner, NTPC, revision of tariff in respect of Simhadri Super Thermal Power Station Stage-I (1000 MW) (the generating station) from 1.4.2009 to 31.3.2014 after truing-up exercise based on the provisions of Regulation 6(1) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 ("the 2009 Tariff Regulations").

2. The representative of the petitioner made detailed submissions in the matter and prayed that tariff of the generating station may be revised after truing up exercise. He also submitted that none of the respondents have filed reply to the petition.

3. None appeared on behalf of the respondents.

4. After hearing the petitioner, the Commission directed the petitioner to file the following additional information on affidavit, with advance copy to the respondents, on or before 18.3.2015:

- (i) Auditor certified statement showing capital cost claimed for the period 2009-14.

5. The respondents shall file their replies to the petition with advance copy to the petitioner on or before 25.3.2015. Rejoinder, if any, shall be filed by the petitioner on or before 1.4.2015. The information / replies / rejoinder shall be filed within the due date mentioned. In case no information is filed within the said date, the matter shall be decided based on available records.

6. Subject to the above, order in the petition is reserved.

By Order of the Commission

Sd/-
(T. Rout)
Chief (Legal)